

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**RA No.274/2004  
in  
OA No.2159/2003**

(2)

New Delhi this the 11<sup>th</sup> day of October, 2004.

**HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)  
HON'BLE MR. SHANKER RAJU, MEMBER (J)**

Shri K.K. Jha,  
S/o Shri Jay Kant Jha,  
R/o 143/8, Sec.1, M.B. Road,  
Pushp Vihar,  
New Delhi.

-Applicant

**-Versus-**

1. Union of India through the  
Director General, Supplies & Disposal,  
Jeevan Tara Building,  
Sansad Marg,  
New Delhi.
2. The Director,  
Directorate of Quality Assurance,  
Director General, Supplies & Disposal,  
Jeevan Tara Building,  
Sansad Marg,  
New Delhi.

-Respondents

**ORDER (BY CIRCULATION)**

**Mr. V.K. Majotra, Vice-Chairman (A):**

By virtue of the present application review of order dated 27.7.2004 has been sought for by which OA-2159/2003 was dismissed, however, with certain directions to the respondents. Applicant had not come with clean hands and had suppressed vital information necessary for adjudication in the matter. As per trite law in this regard applicant was held disentitled for any equitable relief and the OA was dismissed. However, in view of the concession agreed by the respondents in respect of applicant's claim for LTC, the respondents were asked to consider such claim of applicant on submission of his duplicate LTC claim. No error

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apparent of fact and law has been pointed out in the present application. This application seems to attempt ~~at~~ re-argument of the case which is not within the ambit and scope of the review application. Accordingly, this review application is dismissed, in circulation.

S. Raju  
(Shanker Raju)  
Member (J)

V.K. Majotra  
(V.K. Majotra) 11.10.04  
Vice-Chairman(A)

cc.